

(b) the total grants-in-aid paid for the benefit of primary schools and High Schools run by religious institutions and missionaries;

(c) the total grants-in-aid paid for the benefit of the schools run by social institutions; and

(d) whether there is any Government machinery to check the misuse of these funds by those institutions?

**The Minister of Education (Dr. Triguna Sen):** (a) to (d). The requisite information is being collected and will be laid on the Table of the Sabha in due course.

#### **Labour Management Councils**

**3217. Shri Shiva Chandra Jha:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Labour Management Councils have helped a lot in easing the labour-management differences both in the private and the public sector enterprises; and

(b) if so, the changes, if any, proposed in the Labour Management Councils in the Fourth Five Year Plan?

**The Minister of Labour and Rehabilitation (Shri Hathi):** (a) Yes. Wherever they have worked well, these Councils, called Joint Management Councils, have been able to improve the relations between Labour and Management.

(b) No changes are proposed in the scheme of Joint Management Council during the Fourth Five Year Plan. Efforts will be directed towards introducing the Scheme in more industrial establishments.

#### **Fire in Jhuggies in New Delhi**

**3218. Shri M. L. Sondhi:**  
**Shri P. M. Sayeed:**  
**Shri Kikar Singh:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that fires have broken out recently in several

jhuggies and hutments in New Delhi;

(b) the total loss incurred in these fires;

(c) the compensation paid to the victims;

(d) the steps taken to prevent and minimise the damage due to fires; and

(e) the improvements proposed by Government to ensure safety to the hutment dwellers?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) Yes, Sir.

(b) About Rs. 42,000 for the period 1st April, 1967 to 6th June, 1967.

(c) The New Delhi Municipal Committee have sanctioned an *ad hoc* grant of Rs. 4,640 at the rate of Rs. 40 per jhuggi, as relief to the jhuggi dwellers who were affected by the fire on the 31st May, 1967, in the colony situated along the railway line near the Minto Bridge Railway Station.

(d) and (e). All the fires were promptly attended and brought under control within the shortest possible time. Under the Jhuggis and Jhonpries Removal Scheme, all the jhuggis and other unauthorised constructions on public lands are to be cleared and alternative accommodation provided to the eligible squatters. So far about 22,000 families have been provided with alternative accommodation in new colonies which have been developed under the scheme.

#### **Common Governor for Haryana and Punjab**

**3219. Shri Srichand Goel:**  
**Shri Hardyal Devgun:**  
**Shri B. S. Sharma:**  
**Shri Yajna Datt Sharma:**  
**Shri K. N. Pandey:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that the Chief Minister of Haryana

has now agreed that a common Governor may be appointed for Punjab and Haryana States; and

(b) the reaction of Government thereto?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) and (b). In my statement in the Rajya Sabha on the 8th December, 1966, I had stated that if either of the two State Governments recommended the appointment of separate Governors for Punjab and Haryana, action would be taken accordingly. A request for appointment of separate Governors for the two States has been received from the Chief Minister of Punjab. The Chief Minister of Haryana has expressed his preference for a common Governor until the question as to the future of Chandigarh is finally settled, but has stated that as the Punjab Government have proposed a separate Governor for that State, a separate Governor for Haryana would in any case become necessary. In view of this, action is being taken to appoint separate Governors for the two States.

#### Reply to Questions in Delhi Metropolitan Council on Reserved Subjects

**3220. Shri Kanwar Lal Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have directed the Executive Councillors of Delhi not to reply to the questions on reserved subjects in the Metropolitan Council meetings;

(b) whether it is a fact that the Lt.-Governor assured the Council that replies regarding the reserved subjects would also be given in the session of the Council, and

(c) if so, the reasons for the change?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) to (c). The Central Government has not issued any direction to the Executive Councillors of Delhi that they should not reply in

the Metropolitan Council to questions on reserved subjects. In his address on the 30th March, 1967 to the Metropolitan Council, the Lt.-Governor, Delhi had *inter alia* stated that there would be no objection to enlightening the Metropolitan Council about the working of the reserved departments unless to do so would be against public interest. There has been no change from the position.

12.17 hrs.

#### MOTION OF PRIVILEGE AGAINST SHRI ARJUN ARORA

**Mr. Speaker:** We will now take up the next item; there is the motion of privilege to be moved by Shri Yadav and others. Shri Yadav is not here. Yes, Shri P. Ramamurti.

**Shri P. Ramamurti (Madurai):** Mr. Speaker, Sir I beg to move the following motion. I will speak on that motion after moving it. I move:

"That in view of the statement made by the Prime Minister in this House yesterday that the allegations made by Shri Arjun Arora, a Member of Rajya Sabha, against Shri Satya Narain Sinha and Shri K. C. Pant, Minister and Members of this House, had not been substantiated, the question of privilege against Shri Arjun Arora for making these baseless allegations be referred to the Chairman, Rajya Sabha for action in accordance with the procedure laid down by the Committee of Privileges of Rajya Sabha and Lok Sabha in their Report of joint sitting in 1954 and adopted by the two Houses."

**Mr. Speaker,** Sir, the facts are very clear. According to the statement made by our Prime Minister yesterday on the floor of this House, Mr. Arjun Arora, a Member of the Rajya Sabha, had made a statement that two